

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41311 of 2019-SM

(Arising out of Order-in-Appeal No.146/2019 (CTA-II), dated 29.05.2019 passed by the Commissioner of CGST & CE (Appeals-II), Chennai)

M/s. Sovereign Agrotech Refinery

: Appellant

Pvt. Ltd.,
SIPCOT Industrial Complex,
Therevoykandigai,
Gummidipoondi,
Chennai – 601 202.

VERSUS

Commissioner of CGST & CE,

: Respondent

Nerwry Towers, 2nd Floor,
Plot No.2054, I Block,
2nd Avenue, Anna Nagar,
Chennai 600 040.

APPEARANCE:

None for the Appellant

Shri Arul C. Durairaj, Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

FINAL ORDER NO. 40541/2020

DATE OF HEARING: 24.02.2020

DATE OF DECISION: 24.02.2020

None present for the appellant. The above appeal was listed for hearing on 17.10.2019, 28.11.2019, 06.01.2020 and 27.01.2020. It was thereafter posted for today. On all the above mentioned dates, there is no appearance on behalf of the appellant. It is presumed that

the appellant is not interested in prosecuting the appeal. Appeal dismissed for default.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

ksr
24-02-2020